

Roc.No.1363/2020/RG

MOST URGENT



CIRCULAR

Sub: COVID 19 – Nation wide lockdown – Further directions of the Hon'ble Administrative Committee – Regarding.

Ref: High Court's Circular in Roc.No.1363/2020/RG, dated 24.03.2020.

In view of the persisting status of the Corona Virus Pandemic, particularly as reported in the State of Tamil Nadu, and the same is likely to continue for some time in future, Hon'ble the Administrative Committee of the High Court of Madras has resolved to continue the functioning of the High Court and the Subordinate Courts as per the Circular dated 24.3.2020, till 30th April, 2020.

HIGH COURT, MADRAS
DATED : 12-04-2020

Sd/- C. KUMARAPPAN
REGISTRAR GENERAL

To

01. All the Hon'ble Judges (for information).
02. All the Registrars, High Court, Madras
03. All the Officers, High Court, Madras.
04. All the Head of Sections, High Court, Madras
05. The Addl. Registrar General, Madurai Bench of Madras High Court, Madurai
06. All the Principal District Judges/District Judges/
District Judge -cum-Chief Judicial Magistrate.

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- 07.The Principal Judge, City Civil Court, Chennai.
- 08.The Chief Judge, Court of Small Causes, Chennai.
- 09.The Presiding Officer, Industrial Tribunal, Chennai.
- 10.The Administrator General & Official Trustee of Tamil Nadu, Chennai.
- 11.The Presiding Officer, Labour Court, Chennai.
- 12.The Principal Special Judge, EC& NDPS Act Cases Court, Chennai.
- 13.All the Chief Judicial Magistrates.
- 14.The Chief Metropolitan Magistrate, Egmore, Chennai.
- 15.The City Government Pleader, City Civil Court Buildings, Chennai.
- 16.The Chairman, (Tamil Nadu) Sales Tax Appellate Tribunal, Chennai
- 17.The Member Secretary, Tamil Nadu State Legal Services Authority Chennai.
- 18.The Secretary, High court, Legal Services Committee, Chennai.
- 19.The Member Secretary, Puducherry Legal Services Authority, Pondicherry.
- 20.The Chairman, State Transport Appellate Tribunal, Chennai 104.
- 21.The Chairman/Judicial Officer,Taxation Appeals Tribunal,
Corporation of Chennai, Chennai.
- 22.The Principal Judge, Family Court, Chennai
- 23.The Chief Judge, Puducherry.
- 24.The Chief Judicial Magistrate, Puducherry.

(All the Principal District Judges/ Chief Judicial Magistrate/Head of Units are requested to communicate this Circular to all the Judicial Officers and staff members functioning in their respective Districts/Units)

Copy To

- 01.The Secretary, Madras Bar Association, High Court, Madras.
- 02.The Secretary, Madras High Court Advocates' Association, High Court, Madras.
- 03.The Secretary, Bar Council of Tamil Nadu & Puducherry, High Court, Madras
- 04.The Secretary, Women Lawyers Association, Madras.
- 05.The Secretary, Law Association, Madras.
- 06.The Secretary, Madurai Bench of Madras High Court Bar Association, Madurai.
- 07.The Secretary, Madurai Bench High Court Advocates' Association, Madurai.
- 08.The Secretary, Madurai Women Lawyers' Association, Madurai.

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09.The Secretary, Madras High Court Madurai Bench Advocates' Association, Madurai.

10.The Secretary, Madurai Bar Association of Madurai Bench of Madras High Court, Madurai.

11. The Chairman, Federation of District and Subordinate Courts Bar Associations of Tamil Nadu and Pondicherry, No.1-A6, Trichy Main Road, Namakkal 637 001.

12.The Editors, The Hindu, Indian Express, Dinathanthi, Dinamani, Dinakaran, Dinamalar, Malaimurasu, Madras Times and UNI Madras.

13.The Press Trust of India, United India Colony, Kodambakkam, Chennai-24.

14.The Press Reporters, High Court, Madras.

15. The Record Keeper, A.D. Records, High Court, Madras.

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